

[श्री तुलशी दास जाधव]

जायेंगे तो दूसरे लोग क्या करेंगे। मेरा कहना है कि स्टेटमेंट रखने के बाद उस पर चर्चा मांगना हो तो मांगें, लेकिन अभी परमीशन न दें।

श्री कबर लाल गुप्त (दिल्ली सदर) : यह कन्ट्रोवर्शियल है, वन-साइडड पिक्चर है।

MR. SPEAKER : You can ask questions about delay and other things, but if you want to go into the detailed discussion of the merits, that can be taken up only during a regular debating hour.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, यह हिन्दुस्तान की प्रेस्टिज का सवाल है, आसान सवाल नहीं है। हमारे प्राइम मिनिस्टर वहां मारे गये, उस की जांच भी न हो, ऐसा नहीं चल सकता...

सभापति महोदय : सार्वत्री जी, आप पुराने मेम्बर हैं, यह गलत बात है। मैंने समझा था कि आप कोई प्रोसीजरल बात उठावेंगे...

श्री प्रकाशचौर शास्त्री : मैं डिबेट में नहीं जाना चाहता हूँ, मैं तो स्पष्टीकरण चाहता हूँ। स्पष्टीकरण की अनुमति तो आप को देनी चाहिये। मेरी केवल दो बातें रह जाती हैं...

MR. SPEAKER : It is a question between members and the Government to ask for the debate. I am concerned with the procedure to be followed. (*Interruptions*) I think I will need a number of aspirins today. It is a regular headache for me.

श्री प्रकाशचौर शास्त्री : अध्यक्ष महोदय, यह प्रश्न मन्त्री की हत्या से सम्बन्धित मामला है। मैं आपको कहता हूँ कि आप इस चीज को मामूली समझ कर मत छोड़िये, हमारी बात सुनिये...(व्यवधान)...

MR. SPEAKER : I thought you will raise some procedural or technical objections. I did not allow you to have a regular debate on this. I am very sorry.

श्री प्रकाशचौर शास्त्री : अध्यक्ष महोदय, आप कुछ लोगों को बचाने का यत्न कर रहे हैं। हमारी बात सुन लीजिये, इतने बड़े रहस्य पर पर्दा मत डलवाइये। जिस तरह से सरकार ने इसे टेबिल पर रखा है—आप हमारी बात सुन लीजिये, आप इस समय इन के सहायक हो रहे हैं...

MR. SPEAKER : I am not allowing you more time. Kindly resume your seat. Papers to be laid Mr. Annasahib Shinde.

#### Notification under Essential Commodities Act

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a Copy of Notification No. G.S.R. 1987 (Hindi and English versions) published in Gazette of India dated the 3rd December, 1970 rescinding the Andhra Pradesh Coarse Grains (Export Control) Order, 1965 published in Notification No. G.S.R. 88 dated the 5th January, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-4621/70.*]

#### Audit Report and Audited Accounts of Defence Services and Notifications under Income-Tax Act and Customs Act etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :

- (1) A copy of the Audit Report, Defence Services, 1970 (Hindi version) under article 151(1) of the Constitution read with sub section 3(ii) of section 3 of the Official Languages Act, 1963. [*Placed in Library. See No. LT-4625/70.*]
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1968-69 and Commercial Appendix

thereto (Hindi version). [*Placed in Library. See No. LT-4626/70*]

- (3) A copy of the Income-tax (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3769 in Gazette of India dated the 18th November, 1970, under section 296 of the Income-tax Act, 1961. [*Placed in Library. See No. LT-4627/70*].
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
  - (i) G.S.R. 1966 published in Gazette of India dated the 28th November, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 1966 published in Gazette of India dated the 5th December, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT-628/70*].
- (5) A copy of the Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1964 in Gazette of India dated the 28th November, 1970 under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT-4629/70*].
- (6) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1970 and the Audited Accounts, [*Placed in Library. See No. LT-4630/70*].
- (7) A copy of the Fundamental (Fifty Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3346 in Gazette of India dated the 17th October, 1970, under sub-section (2) of section 3 of the All India Service Act, 1951. [*Placed in Library. See No. LT-4631/70*].

**Notification under Indian Telegraph Act**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the table a copy of the Indian Telegraph (Tenth Amendment) Rules 1970 (Hindi and English versions) published in Notification No G. S.R. 1902 in Gazette of India dated the 21st November, 1970 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-4632/70*].

**Review and Report of Hindustan Steel Limited**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy each of the following papers under sub-section (i) of section 619 of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1969-70.
- (2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-4633/70*].

**Audited Accounts and Report of E.S.I. Corporation for 1968-69**

SHRI MOHD. SHAFI QURESHI : Sir, on behalf of Shri Bishwanath Roy, I beg to lay on the Table a copy of the Audited Accounts together with the Audit Report thereon of the Employee's State Insurance Corporation for the year 1968-69 (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948. [*Placed in Library. See No. LT-4634/70*].